

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA NO. 1004/90

DATE OF DECISION: 25.5.1990.

SHRI NARENDER KISHORE VERMA

APPLICANT

SHRI G.K. AGGARWAL

ADVOCATE FOR THE APPLICANT

VERSUS

UNION OF INDIA &amp; OTHERS

RESPONDENTS

ADVOCATE FOR THE RESPONDENTS

## CORAM:

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

JUDGEMENT

(Delivered by the Hon'ble Mr. T.S. Oberoi Member(J))

This OA has been filed under Section 19 of the Administrative Tribunals Act, 1985. The applicant is serving as Chief Drafts Man, in the office of the respondents (DRDO), and his grievance is that as per seniority dated 7.3.1989, he has been shown at srl. No. 66, whereas in the earlier seniority list dated 25.8.1988 he stood at No. 23. His further grievance is that by virtue of his position vide seniority list dated 25.8.1988 he stood a chance of being considered for promotion to the post of Junior Scientific Officer in the DPC meeting to be convened at any time, in the near future.

Further his seniority has been revised to his detriment

without his having been heard in this regard. And that, inspite of his representation dated 15.3.1989, no effective steps have been taken by the respondents for the redressal of his grievance even though over a year has since elapsed. He, therefore apprehends that he might be ignored/promotion to the next higher grade. We have considered the plea put forth by the learned Counsel for the petitioner as briefly mentioned above and have also perused the OA, togetherwith the relevant documents. After carefully considering the position, we order that the representation dated 15.3.1989, said to have been made by the applicant, against the change of his seniority vide seniority list, dated 7.3.1989 should be decided by the department before the DPC is held for drawing select list for promotion to the post of Junior Scientific Officer.

Action on the above lines be taken by the respondents within 8 weeks from the date of receipt of a copy of this order.

Needless to say, in the event, the applicant still feels aggrieved, he will be at liberty to approach this Tribunal for the needful.

The OA is disposed of at this stage itself with the above direction. There will be no orders as to the costs. A copy of this order be provided to the learned Counsel for the applicant. Service of this order be effected through a special messenger.

*S. K. Rasgotra*  
(I.K. Rasgotra)  
Member(A)

*T. S. Oberoi*  
25.5.90  
(T.S. Oberoi)  
Member(J)